GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

RAJYA SABHA UNSTARRED QUESTION NO. 2412 ANSWERED ON 22.03.2023

PROHIBITED ITEMS FOR THE CBSE BOARD EXAMS

2412 SHRI SUSHIL KUMAR MODI:

Will the Minister of Education be pleased to state:

- (a) whether electronic items including devices with access to ChatGPT have been added to the list of prohibited items for CBSE board exams in 2023;
- (b) if so, the rationale for doing so;
- (c) whether there have been reports of students using ChatGPT in school examinations, the 591 number of incidents and details thereof;
- (d) whether additional penalties have been added to deter the use of such unfair means in examinations, if so, details thereof;
- (e) whether Government is considering prohibiting use of ChatGPT in central higher education institutions; and
- (f) whether State Governments have been asked to consider ChatGPT prohibition, if so, details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

- (a) and (b): Yes Sir. The usage of electronic items including devices with ChatGPT is tantamount to unfair practice during the examination and hence, these items are prohibited.
- (c) to (f): ChatGPT has recently been introduced. It is opined that it could be used for unfair practice in examinations. Central Board of Secondary Education (CBSE) being the pace setting National Board, review the policy of successful and free & fair conduct of examinations every year. ChatGPT is considered a tool for unfair practice in examinations and thus included in the list of barred items. Use of ChatGPT in examination has been put under UFM category 3, which is an old category and the penalty for this category is as follows- 'Cancellation of current as well as next year's examination in full subjects.'

Education is a subject in the Concurrent List of the Constitution and schools, other than those owned / funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matters relating to ChatGPT prohibition and its related matter are regulated in terms of Rules and Instructions of the respective Examination Boards of State Government concerned.
